

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.315/93

Dt. of order: 10.5.1994

Teja & Ors. : Applicants

Vs.

Union of India & Ors. : Respondents

Mr.S.C.Sethi : Counsel for applicants

Mr.Manish Bhandari : Counsel for respondents

CORAM:

Hon'ble Mr.Gopal Krishna, Member(Judl.)

Hon'ble Mr.O.P.Sharma, Member(Adm.)

PER HON'BLE MR.GOPAL KRISHNA, MEMBER (JUDL.).

Applicants Teja and 21 others have claimed in this application under Sec.19 of the Administrative Tribunals Act, 1985, that the order Anxx.A-1 dated 22.3.93 is illegal, arbitrary and malafide. The applicants have also prayed for a direction to the respondents not to transfer them from Gangapur City pursuant to the order at Anxx.A-1.

2. We have heard the learned counsel for the parties.

3. The learned counsel for the applicant has stated that the applicants have been retained at the Gangapur City and the impugned order dated 22.3.93 has been withdrawn. The learned counsel for the respondents has produced a copy of the order dated 23/25.8.93, which has been taken on record. The grievance of the applicants now does not subsist. The application is dismissed with no order as to costs.


(O.P.Sharma)
Member(A).


(Gopal Krishna)
Member(J).